

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1245/94.

Dt. of Decision : 3-10-94.

N. Srinivasa Rao

.. Applicant.

Vs

1. The Sub Divisional Officer,
Telecommunications, Armoor,
Nizamabad District.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doosanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N. D. Duggal & Co.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

25th

Copy to:-

1. The Sub Divisional Officer, Telecommunications, Armoor, Nizamabad District.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3rd copy
Mr. T. B. I. O. M.

O.A.No. 1245/94

Dated: 3.10.1994

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

The applicant who claims to have been in casual engagement under the Respondent No.1 from the year 1981 to 1989 for different periods. He is aggrieved by the fact that he was dis-engaged from 1989 and he was not re-engaged. He, therefore, prays that it may be declared that he may be entitled for re-engagement as casual mazdoor in accordance with the various instructions issued by the D.G. Telecom and also as per the Lr.No. TA/LC/1-2/III, dated 21.10.91 and Lr.No.TA/Re/Rlgs/Corr. dated 22.2.93 issued by the Chief General Manager and to issue appropriate directions to the respondents.

2. When the application came up for hearing on admission Shri N.R.Devraj, learned standing counsel for the respondents submitted that the respondents should consider re-engaging the applicant in preference to freshers and persons with less length of service. The applicant's counsel submits that the applicant also would be satisfied if such a direction is given to the respondents to reengage him. In the light of above stand taken by both the counsels we dispose of this application directing the respondents to re-engage the applicant as and when work is available in preference to freshers and persons with less casual service than the applicant. It is made clear that for the purpose of implementing ^{the} that direction nobody who is now engaged as casual mazdoor shall be retrenched. No order as to costs.

(R.RANGARAJAN)
Member (Admn.)

(A.V.HARIDASAN)
Member (Judl.)

Dated: 3rd October, 1994

Dy. Registrar (3)
Amulya, 1994

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Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN : MEMBER

AND

A. Nageswara Rao

THE HON'BLE MR. A. B. GARTHI : MEMBER (A)

Dated: 3/10/95 ✓

ORDER/JUDGMENT.

M.A./R.P./C.P./No.

O.A.NO.

in
1245744

T.A.NO.

(U.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions

Dismissed.

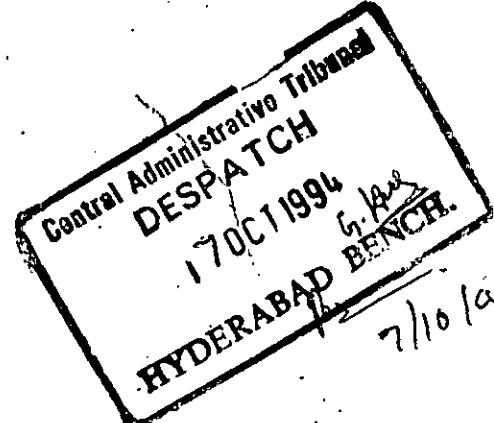
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

No Separate Copy



7/10/95